GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA UNSTARRED QUESTION NO. 577 TO BE ANSWERED ON 24.07.2025

REHABILITATION WELFARE FUND FOR CHILD LABOURERS

577. SHRI VAIKO:

SHRI M. SHANMUGAM:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government has set up a Rehabilitation Welfare Fund of child labourers to help in the rehabilitation of rescued child labourers;
- (b) if so, the details thereof;
- (c) the details of funds collected and utilized in the country, Statewise;
- (d) whether Government has received complaints that the funds for rehabilitation have not been utilized properly for rescued child labourers; and
- (e) if so, the details thereof, State-wise and the corrective steps taken by Government in this regard?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (e): The Government has enacted the Child Labour (Prohibition and Regulation) Act, 1986 which was amended in the year 2016. Labour is under the concurrent list and state governments are important stakeholders for implementation of the Act in an effective manner. Section 14 B of the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 provides for constitution of a fund in every district or for two or more districts to be called the Child and Adolescent Labour Rehabilitation Fund to which the amount of the fine realized from the employer of the child and adolescent, within the jurisdiction of such district or districts, shall be credited.

The appropriate Government shall credit an amount of fifteen thousand rupees to the Fund for each child or adolescent for whom the fine amount has been credited under sub-section 14B(1). The amount credited to the Fund shall be deposited or invested in such manner, as the appropriate Government may decide.

The details of rehabilitated children utilizing resources from Child and Adolescent Labour Rehabilitation Fund are not maintained by the Central Government.
